

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 04.

MA 2741(MB)2019 MA 1834(MB)2019 MA 604(MB)2020
IN C.P. (IB)/3632(MB)2018

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **07.02.2024**

NAME OF THE PARTIES : **State Bank of India**

VS

Soma Enterprises Ltd

For FC : Adv. Megharanjani Chandu i/b Krishnamurthy & Co.

For CD : Adv. Adv. Ashish Pyasi a/w. Adv. Anjali Shahi, and Applicant in
MA 2741(MB)2019 MA 604(MB)2020

IRP : Rishab Chandra i/b Vaish Associates Applicant
in MA 1834(MB)2019

IBC under Sec. 7

ORDER

C.P. (IB)/3632(MB)2018

1. Counsel for the FC has tendered a copy of the memo of withdrawal containing the details of payments due to all the Banks /Financial Institution including the FC. Counsel for the FC submits that FC has received an amount of **Rs. 607,49,00,000/-**. Counsel for the FC submits that original Framework Settlement Agreement is kept in their custody.
2. Having heard the both Counsels FC and CD, we take the Framework Settlement Agreement on record.

3. Counsel for the RP who was intervenor had earlier claimed his fees and charges. Counsel for the CD has promised that fees and charges payable to the RP is **Rs. 7,27,096.00/-** for which he has produced copy of a Demand Draft drawn on *Axis Bank, Banjara Hills, Hyderabad Branch*. Counsel for the CD undertakes that the original of the same would be handover to the RP during the course of the day. Accordingly, the above C.P. stands **disposed of as withdrawn.**

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In view of the above, nothing survives in the above Applications. Accordingly, they are **disposed of as infructuous.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)

//SKS//